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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. NO.2218/1993

New Delhi, this the 26th August, 1994

Hon'ble Shri J.P. Sharma, Member (J)

Subedar,
s/o Shri Radhey Shyam,
Aged about 45 years,
r/o 36/1164, DDA Janta Flats,
Madangir,
New Delhi.

.... Applicant

Vs.

1. Delhi Administration
through the Chief Secretary
Delhi Administration,
Old Secretariat,
Delhi.

2. The Commissioner,
Vigilance Department,
Department of Education,
Delhi Administration,
Delhi.

... Respondents

(Shri S.K. Gupta, Advocate)

O R D E R

Hon'ble Shri J.P. Sharma, Member (J)

The applicant Subedar is working as P.G.T. since 11.2.1992. While he was T.G.T. at Govt. Boys Senior Secondary School in the year 1988 the applicant availed the L.T.C. during the summer vacation of June 1988. The applicant paid Rs.8,937/- and travelled by Bus of Garhwal Mandal Vikas Nigam Limited from Delhi to Trivandrum. The applicant was not paid the L.T.C. claim and he filed the present application on 15.10.1993 praying for the grant of the aforesaid amount of L.T.C. claim with 24% interest and the cost of the application. A notice was issued to the respondents but they did not file any reply.

2. Shri P.S. Gupta appeared for the respondents and stated that L.T.C. due to the applicant has been paid by the letter dated 18.8.1993 by cheque No. 529222 dated 10.5.1994.

3. In view of the above facts the applicant has been paid the due amount. As regards the payment of interest the applicant has lost the original receipt and after the completion of the tour he obtained the duplicate receipt for the amount which was issued on 14.7.1988. The respondents therefore had to enter into certain enquiry and that has taken time. In view of this the applicant is not entitled to any interest. The application has become infructuous as the applicant has already been paid the amount claimed in the O.A. and is disposed of accordingly with no order as to cost.

J. P. Sharma
(J.P. SHARMA)
Member (J)

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